

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 17(ND)15**  
**CA. NO.**

**CORAM:**

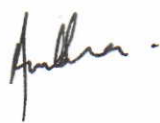
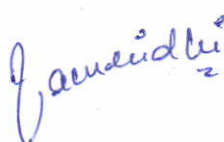
**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016**

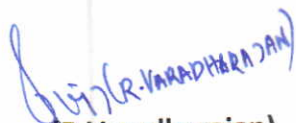
**NAME OF THE COMPANY: M/s. Sh. Anand Malani V/s. Darshansons Estate Pvt. Ltd. & ors.**

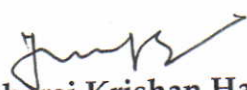
**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	ABHIMANYU MAHAJAN, Adv ANUBHA GOEL, Adv		for R 2 & R 3	
2.	SAMRIDHI GOGIA	ADV.	Petitioner	

**ORDER**

Ms. Samridhi Gogia appeared on behalf of the Learned counsel for the petitioner. Learned counsel for the respondent no. 6 is present. Learned counsel for the respondent no. 6 has stated that he has not received the copy of the rejoinder as yet. Learned counsel for the petitioner shall provide the copy of the rejoinder to the learned counsel for the respondent no. 6 within a period of three days. Learned counsel for the respondent no. 2 & 3 has stated that being contesting respondents they have no objection in the case if the prayer of the petitioner is accepted. Put up on 29.09.2016, on which date the learned counsel for the petitioner shall present himself before this Tribunal.

  
(R. Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)